
(2022) 01 NCLT CK 0016
In the National Company Law Tribunal
Case No : CP/55/CHE/2021

?Lixil Window Systems Pvt. Ltd.

APPELLANT

Vs

East Coast Constructions and Industries Ltd

RESPONDENT

Date of Decision : 04-01-2022

Acts Referred:

Insolvency & Bankruptcy Code, 2016 — Section 9
National Company Law Tribunal Rules, 2016 — Rule 6

Citation : (2022) 01 NCLT CK 0016

Hon'ble Judges : R. Sucharitha, Member J; Sameer Kakar, Member T

Bench : Division Bench

Advocate : Athiban Vijay, Agil Vatchalam

Final Decision : Dismissed

Judgement

The Petitioner is represented by Mr. Athiban Vijay, Advocate and the Respondent is represented by Mr. Agil Vatchalam, Advocate through video conferencing platform.

The Respondent has filed a memo of settlement arrived at between the parties on 03.01.2022 in SR No.6266 and the Applicant has filed a memo for withdrawal based on the settlement arrived between the parties on 03.01.2022 in SR No.6270.

Learned Counsels for the Petitioner seeks permission to withdraw this Petition.

Hence, this Application is dismissed as settled out of court.